

1981-82 AND METAL SCRAP TRADE CORPORATION LTD., CALCUTTA FOR 1981-82 AND STATEMENT FOR DELAY

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Bharat Gold Mines Limited, Oorgaum, for the year 1981-82.

(ii) Annual Report of the Bharat Gold Mines Limited, Oorgaum, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—6168|83].

(b) (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited Calcutta, and its subsidiary Ferro Scrap Nigam Limited, for the year 1981-82.

(ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta and its subsidiary Ferro Scrap Nigam Limited for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (1) above. [Placed in Library. See No. LT—6169|83].

DALMIA DADRI CEMENT LTD. (ACQUISITION AND TRANSFER OF UNDERTAKINGS (INTIMATION REGARDING MORTGAGE, CHARGE, LIEN AND OTHER INTEREST IN ANY PROPERTY) RULES, 1983

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): I beg to lay on the Table a copy of the Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) (Intimation regarding Mortgage, Charge, Lien or other in-

terest in any property) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 148(E) in Gazette of India dated the 28th February, 1983, under sub-section (3) of section 30 of the Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Act 1982. [Placed in Library. See No. LT—6170|83].

REGULATIONS FOR KEEPING PLACES OF PUBLIC ENTERTAINMENT IN THE UNION TERRITORY OF DELHI (AMENDMENT), 1983, BORDER SECURITY FORCE (GROUP C. COMBATTSSED PARA MEDICAL STAFF) RECRUITMENT RULES, 1983 AND NOTIFICATIONS UNDER ALL INDIA SERVICE ACT, 1951.

THE MINISTER OF STATE IN THE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:—

(1) A copy of the Regulations for keeping places of Public entertainment in the Union Territory of Delhi (Amendment), 1983 (Hindi and English versions) published in Notification No. 231|Spl. Cell in Delhi Gazette dated the 3rd March, 1983, under sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Library. See No. LT—6171|83].

(2) A copy of the Border Security Force (Group C Combatised para Medical Staff) Recruitment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 202 in Gazette of India dated the 12th March, 1983, under sub-section (3) of section 141 of the Border Security Force Act, 1968. [Placed in Library. See No. LT—6172|83].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Service Act, 1951:—

(i) The Indian Administration Service (Appointment by Competitive Examination) Amendment Regulations, 1982 published in Notification No. G.S.R. 710(E) in Gazette of India dated the 18th November, 1982.